

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **RSG FEBRIC TRADING PRIVATE LIMITED**

- | | | |
|----|--|---|
| 1 | NAME OF CORPORATE PERSON | RSG Febric Trading Private Limited |
| 2. | DATE OF INCORPORATION OF CORPORATE PERSON | 06/05/1999 |
| 3. | AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED | Registrar of Companies- Delhi |
| 4. | CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON | U67120DL1999PTC099645 |
| 5. | ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON | A-2/119, JANAKPURI, NEW DELHI, Delhi, India, 110058 |
| 6. | LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON | 06/12/2024 |
| 7. | NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR | Maya Gupta
R/o: Address: 3685/7, Narang Colony, Tri Nagar Delhi-110035
Email id:
fcsmayagupta@gmail.com
Contact Number: 7838777116
IBBI Regn. No.:IBBI/IPA-02/IP-N00363/2017-18/11061

<u>Address for correspondence:</u>

C/o: 1 st Floor, Sincere Tower, plot no. 4, Commercial Complex, Community Centre, Preet Vihar, New Delhi-110092
Email id: liq.rsgfebric@gmail.com |
| 8. | LAST DATE FOR SUBMISSION OF CLAIMS | January 4, 2025 |

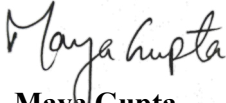
Notice is hereby given that the RSG Febric Trading Private Limited has commenced voluntary liquidation on December 6, 2024.

Maya Gupta

The stakeholders of RSG Febric Trading Private Limited are hereby called upon to submit a proof of their claims, on or before January 4, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Maya Gupta
Liquidator



IBBI/PA-02/IP-N00363/2017-18/11061

Date: December 9, 2024

Place: Delhi

PUBLIC NOTICE

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RSG FEBRIC TRADING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	NAME OF CORPORATE PERSON	RSG Febric Trading Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	06/05/1999
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies- Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U67120DL1999PTC099645
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	A-2/119, JANAKPURI, NEW DELHI, Delhi, India, 110058
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	06/12/2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Maya Gupta R/o: Address: 3685/7, Narang Colony, Tri Nagar Delhi-110035 Email id: fcsmayagupta@gmail.com Contact Number: 7838777116 IBBI Regn. No.: IBBI/IPA-02/IP-NO0363/2017-18/11061 Address for correspondence: C/o: 1st Floor, Sincere Tower, plot no. 4, Commercial Complex, Community Centre, Preet Vihar, New Delhi-110092 Email id: liq.rsgfebric@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	January 4, 2025

Notice is hereby given that the RSG Febric Trading Private Limited has commenced voluntary liquidation on December 6, 2024.

The stakeholders of RSG Febric Trading Private Limited are hereby called upon to submit a proof of their claims, on or before January 4, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Maya Gupta

Liquidator in matter of M/s RSG Febric Trading Pvt Ltd

IBBI/IPA-02/IP-NO0363/2017-18/11061

Date: December 9, 2024

Place: Delhi

सार्वजनिक सूचना
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियम, 2017 का विनियम 14)

आरएसजी फेब्रिक ट्रेडिंग प्राइवेट लिमिटेड के
हितधारकों के ध्यानार्थ

प्रासंगिक विवरण	
1. कॉर्पोरेट व्यक्ति का नाम	आरएसजी फेब्रिक ट्रेडिंग प्राइवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के निगमन की तिथि	06/05/1999
3. प्राधिकरण जिसके अंतर्गत कॉर्पोरेट व्यक्ति निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज-दिल्ली
4. कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या/सीमित देयता पहचान संख्या	U67120DL1999PT0099645
5. कॉर्पोरेट व्यक्ति का पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	ए-2/119, जनकपुरी, नई दिल्ली, दिल्ली, भारत, 110058
6. कॉर्पोरेट व्यक्ति का परिसमापक का प्रारंभ तिथि	06/12/2024
7. परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	माया गुप्ता निवासी पता: 3685/7, नारंग कॉलोनी, त्रि नगर दिल्ली-110035 ईमेल पता fcsmayaguptatitgrnall.com संपर्क नंबर 7838777116 आईबीबीआई पंजीकरण संख्या: आईबीबीबीआईपीए-02/1पी-एन00363/2017-18/11061 पत्राचार के लिए पता: सी/ओ: प्रथम तल, सिन्सियर टॉवर, प्लॉट नंबर 4, कमर्शियल कॉम्प्लोके, कम्युनिटी सेंटर, प्रीत विहार, नई दिल्ली-110092 ईमेल आईडी: liq.rsgfebric@gmail.com
8. दावे प्रस्तुत करने की अंतिम तिथि	4 जनवरी, 2025

इसके द्वारा सूचित किया जाता है कि आरएसजी फेब्रिक ट्रेडिंग प्राइवेट लिमिटेड ने 6 दिसंबर, 2024 को स्वैच्छिक परिसमापन शुरू कर दिया है।

आरएसजी फेब्रिक ट्रेडिंग प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 4 जनवरी, 2025 को या उससे पहले मद 7 के सामने उल्लिखित पते पर परिसमापक को अपने दावों का प्रमाण प्रस्तुत करें। वित्तीय लेनदार अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं। दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

माया गुप्ता

स्थान: दिल्ली

मैसर्स आरएसजी फेब्रिक ट्रेडिंग प्राइवेट लिमिटेड के मामले में परिसमापक

दिनांक: 9 दिसंबर, 2024

IBBI/IPA-02/IP-N00363/2017-18/11061